

HIGH COURT OF MADHYA PRADESH,**BENCH AT GWALIOR****WP-19483-2021*****(Bhikam Prasad Sharma Vs. State of M.P. & Ors.)*****Gwalior, Dated : 23/09/2021**

Shri Devendra Kumar Rajoriya, learned counsel for the petitioner.

Shri Jitesh Sharma, learned Government Advocate for the respondents/State.

I.A. No.12559/2021, an application for urgent hearing is considered and allowed.

The grievance of the petitioner is that the respondents No.1 and 2 are not taking any action against the employer in the matter of Revenue Recovery Certificate (RRC) issued by the Assistant Labour Commissioner, Morena vide order dated 02/07/2021.

The R.R.C. was issued for an amount of Rs.4,10,670/- by awarding the gratuity with interest but the said amount has not been recovered by initiating the process of recovery despite the fact that RRC has been issued on 02/07/2021. In such circumstances, the respondents may be directed to act upon the RRC and execute the same as expeditiously as possible.

On the other hand, learned Government Advocate appearing for the respondents/State fairly submitted that the representation filed by the petitioner before the Collector (Annexure P/3), if pending, shall be decided and action to initiate recovery shall be taken in accordance with law.

Taking into consideration the facts and circumstances of the case, the respondent No.2/Collector, District- Morena is directed to

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implement the RRC dated 02/07/2021 (Annexure P/1) as expeditiously as possible, preferably within a period of two months from the date of receipt of certified copy of the order.

It is made clear that this Court has not expressed any opinion on the merits of the case.

Petition stands disposed of with the aforesaid directions.

(S.A. Dharmadhikari)
Judge

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